

bring forward a legislation to fix ceiling on urban property holdings and to plug the loopholes in the Urban Land (Ceiling and Regulation) Act, 1976; and

(b) if so, the details thereof?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) Several suggestions have been received from time to time in regard to changes required in the Urban Land (Ceiling and Regulation) Act, 1976 to make it more effective and to plug the loopholes in the Act. It is under the active consideration of the Government to amend the said Act suitably.

(b) Does not arise.

**Exploitation of children employed by Carpet Manufacturers in Uttar Pradesh**

**432. SHRI RAMASHRAY PRASAD SINGH:** Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the fact that about 1,50,000 children employed by carpet manufacturers in Mirzapur, Bhadohi and Varanasi region of Uttar Pradesh are facing exploitation in terms of wages, hours of work and conditions of work etc.;

(b) whether Government's attention has also been drawn to a report appearing in the Indian Express dated 2 June, 1990 in this regard;

(c) if so, the facts thereof; and

(d) the steps taken in the matter?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):** (a) to (d). Government is aware of the news item referred to. A report from the State Government of U.P. which is the appropriate Government in the matter is awaited.

**Grants to A.I.I.M.S. for AIDS Ward**

**433. SHRI RAMASHRAY PRASAD SINGH:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the AIIMS was granted three million rupees to create an AIDS ward;

(b) if so, the details thereof;

(c) whether it is a fact that the Ward has not yet been constructed; and

(d) if so, the reasons therefor?

**THE MINISTER OF STATE OF THE DEPARTMENT OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):** (a) to (d). An amount of Rs. 20.00 lakh has been released to All India Institute of Medical Sciences covering the cost of equipments and necessary staff for establishment of an AIDS Unit for clinical management of AIDS infected cases.

A separate physical facility for management of AIDS cases has been established at the 1st floor of the D-wing of the AIIMS with a self contained laboratory.

The teaching exercises for the effective education of the faculty (additional staff exclusively for the treatment of AIDS patients) Residents, Nurses, Laboratory Staff concerned with the management of AIDS cases have been taken up vigorously.

**Admission of AIDS Patients in A.I.I.M.S.**

**434. SHRI RAMASHRAY PRASAD SINGH:**  
**SHRI BANWARI LAL PUROHIT:**  
**SHRI GANGA CHARAN LODHI:**  
**SHRI D. AMAT:**  
**SHRI KAILASH MEGHWAL:**  
**SHRI DALPAT SINGH PARASTE:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether all India Institute of Medical Sciences (AIIMS) refused admission to patients suffering from AIDS as reported in the Press; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (b). The policy of admitting AIDS patients was temporarily suspended on 6th February, 1990 following the admission of Zambian Diplomat who was admitted in the Private Ward of AIIMS.

The discontinuation of AIDS patient admission was done in order to upgrade infection procedures by establishing AIDS facility at the AIIMS and to employ staff exclusively for the intensive treatment of AIDS patient.

An amount of Rs. 20.00 lakhs has been released to All India Institute of Medical Sciences; this will enable the speedy creation of related physical facility for management of AIDS patients in All India Institute of Medical Sciences, itself.

#### **Change in Name of Sub-Lease by D.D.A.**

435 SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Development Authority (Lesser) is changing the name of the sub-lessee on the basis of general power of Attorney without consulting the lessee i.e. Corporative Housing Societies; and

(b) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)

and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

[*Translation*]

#### **Removal of Jhuggies from Kail Bari Marg, New Delhi**

436. SHRI KALPNATH SONKAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 11 April, 1990 to Unstarred Question No. 4454 regarding removal of jhuggies from DIZ area, New Delhi and state.

(a) whether jhuggies from DIZ areas and Kail Bari Marg, New Delhi has since been removed;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which these are likely to be removed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No, Sir.

(c) In view of anticipated law and Order problem, a view was taken that the demolition may not be taken up until alternative relocation site could be provided to the jhuggidwellers. No such site could be located.

(d) No definite date for removal of jhuggies can be fixed in view of the above.

[*English*]

#### **Supply of Medicines to Patients**

437. SHRI KALPNATH SONKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: